CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL AHMEDABAD REGIONAL BENCH, COURT NO. 1

CUSTOMS APPEAL NO. 10311 OF 2023

COMMISSIONER OF CUSTOMS-(PREVENTIVE), JAMNAGAR-PREV

Appellant

Vs.

SHIPPING CORPORATION OF INDIA

Respondent

Appearance:

Present for the Appellant: Shri M.P. Solanki, Authorised Representative Present for the Respondent: Shri Darshan Kabra, (Proxy) Advocate

CORAM:

HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)
HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER (TECHNICAL)

Date of Hearing: 13/02/2025

ORDER

Despite matter having been listed a number of times, the advocate who has appeared for the respondent party has made a request for another adjournment due to lack of cooperation from its client i.e. Shipping Corporation of India. Since the matter has already come up a number of times, therefore imposition of cost in this case will be appropriate. Cost of Rs.2,000/- is therefore, imposed on the respondent to be paid in the Prime Minister's Relief Care Fund by 10.03.2025. Matter thereafter to come up for regular hearing on March 26, 2025 as last chance on compliance being reported. Appeal shall liable to be dismissed on that date in the event of further non-appearance of the advocate.

(SOMESH ARORA)
MEMBER (JUDICIAL)

(SATENDRA VIKRAM SINGH) MEMBER (TECHNICAL)